

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

SERVICE TAX Appeal No. 10371 of 2019

[Arising out of Order-in-Appeal No. OIA-VAD-EXCUS-001-APP-492-2018-19 dated 30.11.2018 passed by Commissioner (Appeals) Central Excise & ST, Vadodara]

Aric Infracon Pvt Limited

.... Appellant

Plot No 347, GIDC-Waghodia
Waghodia, Vadodara, Gujarat

VERSUS

Commissioner of Central Excise & ST, Vadodara Respondent

1st Floor, Central Excise Building,
Race Course Circle, Vadodara,
Gujarat-390007

APPEARANCE :

Shri M. Pandya, Advocate for the Appellant
Shri Sanjiv Kinker, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/10175 / 2020

DATE OF HEARING/ DECISION : 21.01.2020

RAMESH NAIR :

The appellant have filed a request letter to withdraw this appeal as they opted for the "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**

